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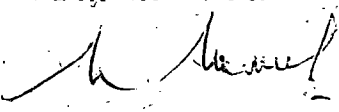
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

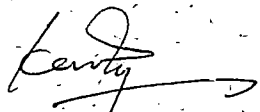
11.2.1988.

REGN. NO. OA 1463/87.

Sh.Om Parkash Vs. I.G. of Prison, Central Jail & Anr.
None present.

In this application the order of termination of the services of the applicant dated 22.7.1987 made by the respondent No.2 is called in question. Dy.Inspector General of Prisons, Delhi by letter No.CJ-I/(23)/Legal/87/592-93 dated January 12,1988 to the Registrar, C.A.T., Principal Bench has informed that the termination order of the applicant has been revoked by order dated 15.12.1987. As the applicant has been granted the relief, ^{prayed for} this application need not be pursued. It is accordingly dismissed with no order as to costs.


(Kaushal Kumar)
Member
11.2.1988.


(K.Madhava Reddy)
Chairman
11.2.1988.